

and the action so far taken in arriving at a final decision ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). House Building advances can be obtained by persons under Low Income Group and Middle Income Group Schemes of the Delhi Administration and in the case of Government servants facilities for such loans are also available under the House Building Advances Rules to Central Government Servants administered by the Department of Works, Housing and Urban Development, Ministry of Health, Family Planning, Works and Housing and Urban Development. A person having a plot does not automatically become entitled to a loan under any of these rules ; it would depend on the circumstances of his individual case.

(c) and (d). No proposal for making special provision for advancing house building loans to the allottees in the East Pakistan Displaced Persons' Colony has been made. The Department of Rehabilitation has written to the Delhi Administration and to the Department of Works, Housing and Urban Development in February, 1969, requesting that the latter may have the matter examined with reference to the rules relating to house building loans which are granted under their schemes. The individual allottees will be well-advised to take up their cases with the authorities concerned.

✓ Increase in Issue Price of Wheat

8935. ✓ SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there is likely to be an increase of 12 per cent in the issue price of wheat ; and

(b) if so, its impact on the common man's cost of living ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHTB SHINDE) : (a) The issue prices of wheat supplied from the Central stocks have been revised from the issue prices prevailing hitherto of Rs. 70/- for red wheat, Rs. 85/- for white wheat and Rs. 95/- for superior

wheat to one single issue price of Rs. 78/- per quintal for all varieties of wheat with effect from 4th May, 1969.

(b) It is difficult to indicate precisely the impact on the common man's cost of living as this depends not only on the price at which wheat is issued by the Government but also on the behaviour of open market prices of wheat which have shown some fall with the arrival of the new crop.

Foreign Exchange for Films Shooting Abroad

8936. SHRI K. N. PANDEY : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total amount of foreign exchange released for location shooting of Indian films abroad and the total amount of foreign exchange earned by these films during the last three years till April, 1969 ; and

(b) the names of the film personalities who made tours to foreign countries during the above period in connection with the shooting of these films ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). A statement containing the information is placed on the Table of the House. [Placed in Library. See No. LT - 1048, 69].

Procurement of Wheat by Food Corporation of India

✓ 8937. SHRI R. BARUA :
SHRI RAGHUVIR SINGH
SHASTRI :
SHRI CHENGALRAYA
NAIDU :
SHRI N. R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Food Corporation of India have started to procure wheat at the prices fixed by the Central Government for 1969-70 marketing season ; and

(b) if so, the total quantity of wheat procured by the Corporation in Punjab and other States so far, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The quantity of wheat procured by the Food Corporation of India in Punjab and other States so far is as under :

Name of the State	Quantity purchased (in tonnes)
Punjab including Chandigarh	*7194 (upto 28.4. 1969)
Uttar Pradesh	1120 (upto 25.4. 1969)
Bihar	1000 (upto 30.4. 1969)
Rajasthan	388 (upto 30.4. 1969)
Delhi	722 (upto 28.4. 1969)
Total	10424 M.T.

*Does not include quantity procured by Markfed Punjab and transferred to F.C.I.

Prohibition of Indian Films in Saudi Arabia

8938. SHRI K. P. SINGH DEO : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that public exhibition of Indian films is prohibited in Saudi Arabia and Muscat ;

(b) if so, whether exhibition of Indian films is also prohibited in any other country ;

(c) if so, the names of those countries and the reasons therefor ; and

(d) the steps proposed to be taken by Government for the exhibition of Indian films in these countries ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir. No films, Indian or of other origin, are allowed to be screened publicly in Saudi Arabia and Muscat.

(b) and (c). Yes, Sir. Exhibition of Indian films is also prohibited in Pakistan. This ban was imposed after the Indo-Pakistan conflict of 1965.

(d) The question of taking any steps for exhibition of Indian films in Saudi Arabia and Muscat does not arise. As regards Pakistan, exhibition of films cannot be separated from other matters between the two countries.

Indian Films Exempted from Entertainment Tax in Foreign Countries

8939. SHRI K. P. SINGH DEO : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Indian films are exempted from entertainment tax in several foreign countries ;

(b) if so, the names of countries where Indian films are exempted from entertainment tax ; and

(c) whether Government propose to exempt films produced by these countries from entertainment-tax in India ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). A statement containing the information is laid on the Table of the House.

(c) Exemption of films from entertainment tax is a State Subject. Such cases are decided by the State Governments *ad hoc* on merits.

Statement

Countries where Indian films have been exempted from Entertainment Tax :

U. K.

(a) All Indian films (feature) exhibited by *bona-fide* film societies are exempted from Entertainment Tax. This covers about 90% of the Indian films imported into the United Kingdom:

(b) The titles of these films are not available with the Indian High Commission, London as such films are brought into the U. K. by the Indian film societies (importers) and customs and Entertainment Tax exemption are negotiated directly by the importers and the U. K. Government departments concerned.

MALAWI

No entertainment tax is levied on Indian films shown in Malawi.